

राष्ट्रीय हरित अधिकरण / National Green Tribunal
प्रधान न्यायपीठ / Principal Bench
फरीदकोट हाउस, कॉपरनिकस मार्ग / Faridkot House, Copernicus Marg
नई दिल्ली / New Delhi - 110001

NGT/PB/313/Admin/2014/Vol (III)/152

Dated : 15, April, 2021

OFFICE ORDER

Sub : Modification of NGT Calendar with respect to Summer Vacations

In the light of sudden and exponential surge in Covid-19 cases, the Competent Authority has pleased to modify the Calendar with respect to Summer Vacations to be observed by all the Benches of National Green Tribunal.

The earlier notified Summer Vacations from 01.06.2021 to 30.06.2021 stand cancelled and shall be working for the National Green Tribunal. In lieu of the same, the period from 19.04.2021 to 18.05.2021 (both days inclusive) shall be observed as Summer Vacations for all the Benches. The Registry shall however remain functional during this period.

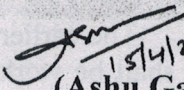
All the concerned are also intimated that all the matters scheduled to be listed from 19.04.2021 to 18.05.2021 of NGT (Principal Bench) and all Zonal Benches stand adjourned/re-scheduled to the following dates:

S.No.	Date already fixed	Next Date of Hearing
1.	19.04.2021	01.06.2021
2.	20.04.2021	02.06.2021
3.	22.04.2021	03.06.2021
4.	23.04.2021	04.06.2021
5.	26.04.2021	07.06.2021
6.	27.04.2021	08.06.2021
7.	28.04.2021	09.06.2021
8.	29.04.2021	10.06.2021
9.	30.04.2021	11.06.2021
10.	03.05.2021	14.06.2021
11.	04.05.2021	15.06.2021
12.	05.05.2021	16.06.2021
13.	06.05.2021	17.06.2021
14.	07.05.2021	18.06.2021
15.	10.05.2021	21.06.2021
16.	11.05.2021	22.06.2021
17.	12.05.2021	23.06.2021
18.	13.05.2021	24.06.2021
19.	17.05.2021	25.06.2021
20.	18.05.2021	28.06.2021

[Signature]
15/4/20

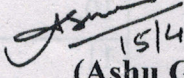
During this period, e-filing of cases shall be operational and urgent matters may be taken up for hearing as per the decision of the Competent Authority, upon evaluation of the reasons for urgency narrated by the parties.

It is further informed that request for change of the date of the matter, if required, can be made by the parties / Ld Counsel, atleast three days in advance, by sending e-mail to judicial-ngt@gov.in, after obtaining consent / objection of the opposite party/parties in writing, as per the pro-forma for seeking adjournment, which shall be considered by the Competent Authority.


15/4/2021
(Ashu Garg)
Registrar General

Copy to:

1. PPS to Hon'ble Chairperson, NGT
2. PA to all Hon'ble Judicial and Hon'ble Expert Members, NGT
3. PA to Registrar General, NGT (PB)
4. Ld. Registrars, NGT (all zonal benches) with a request to bring the notification to the notice of all concerned
5. Ld. Deputy Registrars and Ld. Assistant Registrars (all benches)
6. Ld. Secretary, Ministry of Environment, Forest and Climate Change
7. Ld. Economic Advisor, MoEF&CC, India Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-03.
8. All sections NGT (PB) - It shall be the responsibility of all officers in charge of the respective branches/sections to ensure that the instructions are brought to the notice of all staff members in their branch
9. Ld. President / Ld. Vice President / Ld. Secretary, NGT Bar Association
10. Notice Board, NGT
11. Website of NGT
12. Guard file.


15/4/2021
(Ashu Garg)
Registrar General